

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF THE BOMBAY BURMAH
TRADING EMPLOYEES' WELFARE COMPANY LIMITED**

1.	Name of Corporate Person:	The Bombay Burmah Trading Employees' Welfare Company Limited
2.	Date of Incorporation of Corporate Person:	24 th September, 1983
3.	Authority under which Corporate Person is Incorporated /Registered:	Registrar of Companies, Maharashtra
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person:	U74999MH1983PLC030940
5.	Address of the Registered Office and Principal Office (if any) of the Corporate Person:	Registered Address: 9, Commercial Union House, Wallace Street, Fort, Mumbai – 400001, Maharashtra, India
6.	Liquidation Commencement Date of Corporate Person:	19 th March, 2025
7.	Name, Address, Email Address, Telephone Number, and the Registration Number of the Liquidator	Name: Ms. Nayana Premji Savala Address: 1/101-A, Vishal Susheel CHS, Nariman Road, Vile Parle (East), Mumbai – 400057, Maharashtra, India Email: nalinisavala@gmail.com Tel.: 9082605500 / 9869043453 IP Registration No: IBBI/IPA-003/IP-N00051/2017-18/10491 AFA: 30.06.2026
8.	Last Date For Submission Of Claims	18 th April, 2025

Notice is hereby given that The Bombay Burmah Trading Employees' Welfare Company Limited has commenced voluntary liquidation on 19th March, 2025.

The stakeholders of The Bombay Burmah Trading Employees' Welfare Company Limited are hereby called upon to submit proof of their claims, on or before 18th April, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator:


Nayana Premji Savala
Date: 26.03.2025
Place: Mumbai



PUBLIC NOTICE

NOTICE is hereby given that, at the instigation of our client, we are investigating the firm of **Mrs. Devika Inas Zameen Alfat Patel**, an Indian Inhabitant, aged 74 years, residing at 15/81 Woodlands, 67 Pedder Road, Opposite Vimala Store, Cumbarbali Hill, Mumbai - 400 020 and **Mr. Alfat Inas Patel**, an Indian Inhabitant, aged 75 years, residing at 15/81 Woodlands, 67 Pedder Road, Opposite Vimala Store, Cumbarbali Hill, Mumbai - 400 020, to the land described in the **Schedule** hereunder written ("the said Land") together with structures thereon (collectively "the said Property").

All persons having or claiming any share, right, title, estate, claim or interest by way of sale, transfer, development right, exchange, assignment, lease, sub-lease, tenancy, sub-tenancy, leave and license, license, care-taker basis, mortgage, inheritance, share, gift, devise, lien, charge, maintenance, easement, trust, will, bequest, beneficiary, possession, release, relinquishment or by way of any other method through any agreement, deed, document, writing, conveyance, deed, development agreement, memorandum of understanding, letter of intent, bequest, succession, family arrangement / settlement, binding or court order of any court of Law, contracts/agreements, or FSI/construction or encumbrance or otherwise howsoever or of whatsoever nature with respect to the said Property or any part thereof and / or otherwise howsoever, are hereby requested to make the same known, in writing, along with certified copies of the documents, evidencing the same to the undersigned at their address at **N. M. Dada Building, 27 Floor, 123, Mahatma Gandhi Road, Mumbai - 400 001** within **14 (fourteen) days** from the date of publication of this notice, failing which it would be deemed that such claim, right, title, estate or interest exists and the same shall be discarded, treated as waived and abandoned, and not binding upon our client.

THE SCHEDULE REFERRED HEREABOVE

(The said Land)

All that piece and parcel of land measuring 9,550 square meters and bearing Gat No. 103 of Village Indragiri, situated, lying and being in the taluka of Alibaug and District Rajkot and bounded as follows:

On towards the North : Parly by land bearing Gat No. 98 of Village Indragiri and partly by Road.

On towards the South : Parly by land bearing Gat No. 163 of Village Avas and partly by boundary of Village Indragiri.

On towards the East : By land bearing Gat Nos. 110 and 111 of Village Indragiri.

On towards the West : Parly by land bearing Gat Nos. 85 and 97 of Village Indragiri and partly by boundary of Village Indragiri and Village Avas.

Dated this 26th day of March, 2025.

For Wadia Chandy & Co.
(Nitesh Ranwar) Partner

IN THE HIGH COURT OF JUDICATURE AT BOMBAY IN SOLVENCY

The Debtor hereunder mentioned have been adjudged Insolvent in Insolvency Petition No. 15 of 2023 on 21st January, 2025 by the Hon'ble Insolvency Court.

INSOLVENCY PETITION NO. 15 OF 2023

Re. : 1. Rajiv Dharmendra Agarwal, An Adult, Age : not known, C/o : Business Director / Authorized person of Judgment Debtor No. 1, having address at Wing, Flat No. 501, Everehing, Sapphrie, Chandivali, Mumbai-400072.

2. Smriti Rajiv Agarwal, An Adult, Age : not known, C/o : Business Director/Authorized person of Judgment Debtor No. 1, having address at A Wing, Flat No. 501, Everehing, Sapphrie, Chandivali, Mumbai-400072.Debtors

The Petition was presented to this Hon'ble Court on 30th day of January, 2021 by J. K. Steel Corporation,Petitioner

Dated this 11th March, 2025.

Sd/-
Mrs. Rekha V. Rane
Insolvency Regulator
High Court, Bombay

PUBLIC NOTICE
Kendriya Bhandar Regional Office, Mumbai.

1. Whereas Disciplinary Proceedings under Rule 6 of the Kendriya Bhandar Employees (Discipline & Appeal) Rules, 2016 were instituted on various articles of Charges against Smt. Vaishali R. Manjekar, Clerk (under Suspension) of the Kendriya Bhandar (Divisional Manager, Kendriya Bhandar, God), vide Memorandum No. KB/4/2019-Vig (Misc.14), dated 11-01-2024.

2. Whereas, on denial of the charges, an enquiry was conducted by appointing an Enquiry Officer. Smt. Vaishali R. Manjekar did not attend the inquiry proceedings despite sufficient opportunities given to her. Thereafter, the inquiry officer after following due procedure, submitted a report, in which Ms. Vaishali R. Manjekar was found guilty on all the charges on all counts.

3. Whereas the said inquiry report was considered by the Disciplinary Authority with reference to all the relevant records including the fact that Smt. Vaishali R. Manjekar did not submit any representation on the inquiry report.

4. Whereas in view of the above facts and circumstances of the case, the Disciplinary Authority concluded that Smt. Vaishali R. Manjekar is not a fit person to be retained in service and therefore, imposed a major penalty of 'Dismissal from service which shall be a disqualification for future employment under the society' vide order dated 08/04/2025-Vig (Misc.14), dated 06.11.2024. The said order has since been delivered to Smt. Vaishali R. Manjekar at her residential address.

This is for information of all concerned.

Regional Manager Kendriya Bhandar
Regional Office Mumbai.

MUMBAI DEBTS RECOVERY TRIBUNAL NO-3
MINISTRY OF FINANCE, GOVERNMENT OF INDIA
Sector 30A, No. 20 To Raghuleela Mall, Near Vashi Railway Station, Vashi, Navi Mumbai-400703
R.P. NO.227 OF 2018

BANK OF MAHARASHTRACertificate Holder
Vs
MR. MOHAN PYARELAL SHARMA & ORS.Certificate Debtors

NOTICE FOR SETTLING THE LAKE PROCLAMATION

(C01) Mohan Pyarelal Sharma- Flat No 702/A, Sonam Sagar Chs.Phase-10 New Gendian Best Bhayander East, Navi Mumbai, Maharashtra

(C02) Dr. Seema Mohan Sharma- Radhe Krishna Enterprises, Office No 704/A, Groma House, Flat No. 14, Sec No. 19, Vashi Appa Park, Vashi, Navi Mumbai

(C03) Mr. Sanjay Appa Sawant, Flat No. 702/B, 1st Flr, G. Chs, Palkhadi (G) Road, Thane

Whereas the Hon'ble Presiding Officer has issued Recovery Certificate No. **34.D.22.00** on 22.03.2025 to the Applicant Bank / Financial Institution a sum of **Rs. 34,56,22.00 (Rupees Thirty Four Lakhs Ninety Six Thousands Two Hundred Twenty Nine Only)** along with interest and costs and

Whereas you the CDs have not paid the amount and the undersigned has attached the under-mentioned property and ordered its sale.

Therefore, you are hereby informed that the **28/04/2025** has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are hereby called upon to participate in the settlement of the debt by depositing the amount due to the undersigned any encumbrances, charges, claims or liabilities attaching to the said properties or any portion thereof.

SCHEDULE OF IMMOVABLE/MOVABLE PROPERTY

All that piece and parcel of land measuring 102 sq. ft. Plot No. 3, Sector No. 31/2, 'Arunachal Apartment' Adjoining S/O 24 Sd. Bp. in Registration District Three Rooms, Building Constructed On Land Situated At Ctd Belapur, in Registration District Three, And Bounded By-East - Plot No.02, West-Plot No.10, North: Plot No.11, South-15 Mts. Wide Road and

Given under my hand and the seal of the Tribunal on 21/03/2025

(Deepa Subramanian)
Recovery Officer-3
Debts Recovery Tribunal-3

IN THE MUMBAI DEBTS RECOVERY TRIBUNAL NO. 2
MTNL Bhavan 3rd Floor, Strand Road, Appolo Bandar,
Colaba Market, Colaba, Mumbai - 400 005.

ORIGINAL APPLICATION NO. 459 OF 2022

SUMMONS

HDFC Bank Applicant
Vs
Tiya Antil Mahija Defendant

WHEREAS O.A. No. 459 of 2022 was listed before Hon'ble Presiding Officer on 02/03/2022 WHEREAS this Hon'ble Tribunal is pleased to issue summons/Notice on the said application under Section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 31,02,277/- (application along with copies of documents etc. annexed).

WHEREAS the service of summons could not be effected in ordinary manner and whereas the application for substituted service has been accepted by this Hon'ble Tribunal.

In accordance with sub-section (4) of section 19 of the Act, you, the Defendants are directed as under:-

(i) To Show cause within thirty three days of the service of summons as to why relief prayed for should not be granted;

(ii) To Disclose particulars of properties or assets other than properties and assets specified by the applicant under serial Number 3A of the original Application;

(iii) You are restrained from dealing with or disposing of secured assets of such other assets and properties disclosed under serial Number 3A of the original Application, pending hearing and disposal of the application for attachment of the properties;

(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of business any of the assets over which security interest is created under serial Number 3A of the original application without the prior approval of the Tribunal;

(v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank of financial institutions holding security interest over such assets;

You are also directed to file written statement with a copy thereof furnished to the applicant and to appear before DRT 1 on 04/04/2025 at 11.00 a.m. Failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on 08th day of January, 2025.

Sd/-
Registrar
DRT-4, Mumbai

Name and address of the Defendant
Tiya Antil Mahija,
having the address at Flat No. 102, 1st Floor, Ratan Riviera,
Opp Goling (Overseas), Near Om Dharma Complex,
Brave Khandpada, Kalyan, Thane 421301.

And also that:
Source India Cns Shop No. B2
Basement/Shri Ganpal Plaza, Con.
Near Pooman Society, Ulhasnagar, Thane 421003

IN THE DEBTS RECOVERY TRIBUNAL NO.2
3rd Floor, MTNL, Bhavan, Colaba Market, Colaba Mumbai- 400 005
T.O.A NO.348 OF 2017

SUMMONS

Bank of BarodaApplicant Bank
Versus
Fab Sources & OrsDefendants

Whereas TQA 348 of 2017 was listed before Hon'ble Presiding officer on 06/05/2015

Whereas this Hon'ble Tribunal is pleased to issue Summons/Notice on the said application under Section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs.69,79,139.03/-** (application along with copies of documents etc. annexed).

Whereas the service of summons could not be effected in ordinary manner and whereas the application for substituted service has been accepted by this Hon'ble Tribunal.

In accordance with Sub-Section (4) of Section 19 of the Act you the defendants are directed as under:-

(i) To Show cause within 30 (thirty) days of service of summons as to why relief prayed for should not be granted.

(ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under Serial Number 3A of the original Application;

(iii) You are restrained from dealing with or disposing of secured assets of such other assets and properties disclosed under serial Number 3A of the original Application, pending hearing and disposal of the application for attachment of the properties;

(iv) You are restrained from dealing with or disposing of secured assets of such other assets and properties specified or disclosed under serial Number 3A of the original application without the prior approval of the Tribunal;

(v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets;

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 11/06/2025 at 11:00 AM failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on 07/02/2025

Sd/-
Registrar
Mumbai Debts Recovery Tribunal-II

Note: Strike out whichever is not applicable

1. **Mrs. Fab Sources India** 72, Government Industrial Estate Chakravarti Road, Kandivali (West), Mumbai-400 067

2. **Mr. Shantilal Sushil Kumar (HUF), Mr. Shantilal S. Khater & one of the Co-Partner Mr. Sushil Kumar S. Khater**

80/504, Cannon Heights, S.A. Sundarvan Complex, Linking Road, Andheri (West), Mumbai-400 053

Bank of Baroda
Wadhwa Branch, Wadhwa, Taluka Pals, District Rajkot- 362017.
Email: web. www.bankofbaroda.com

POSSESSION NOTICE (For Immovable property only (Sec 11))

Whereas, The undersigned being the Authorized Officer of the Bank of Baroda Wadhwa Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 in exercise of the power conferred under Section 13 (2) read with Rule 3 of the Security Interest Enforcement Rules, 2002 issued a demand notice dated 22.03.2022 calling upon the borrower **Mr. Prakash Bhimraj Patil**, address- **Flat No. A 201, 2nd Floor A-Wing, Emvis Tower, Carpet Area 589 Sqft Survey No.131, 472 situated at Panto to repay the amount mentioned in the notice being aggregating **Rs.31,88,299/- (Rupees Thirty One Lakhs Eighty Eight thousand and two hundred Ninety Nine Only)** plus interest thereon from 20-03-2025 with 10% per annum from the date of receipt of the said notice.**

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken physical possession of the property described herein being the subject of the notice conferred on him under Sub Section (4) of Section 13 of the Act read with Rule 6 of the Security Interest (Enforcement) Rules, 2002 on this 20th day of March, 2025.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda Wadhwa Branch for an amount of aggregating **Rs. 31,88,299/- (Rupees Thirty One Lakhs Eighty Eight Thousand and Two Hundred Ninety Nine Only)** plus interest thereon from 20-03-2025.

The borrower's attention is invited to provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All That Plot Or Parcel Of The Property Flat No. A 201, 2nd Floor A-Wing, Emvis City Co-operative Housing Society Ltd. Survey No.131, 472 Village Panto Taluka Panto District Rajkot Carpet Area 589 Sqft.

Date: 20.03.2025
Place: Panto
Authorized Officer
Bank Of Baroda

MAHA METRO MTRC CORPORATION LIMITED
(A Government of Maharashtra PSU)
Building Adj. to New MMRDA Building, Bandra-Kurla Complex, Bandra (E), Mumbai - 400 051.
Web Site: www.mmmdco.in

NOTICE

Maha Mumbai Metro Corporation Limited (MMMCOL) invites Open tenders from eligible bidders for the following work:

RFP for Licensing of Advertising Rights on Mumbai Monorail Trains - (Inside & Outside).

License Period	S (Five) Years
Tender	Interested bidders have to make online payment of Rs. 1,00,000/- plus 18% GST - non-refundable
Fee	Tender Document Fee, using online payment gateway during bid preparation using Debit Card/ Credit Card/net banking for the contract package from https://mahatenders.gov.in/
Bid Documents	From 26-03-2025 - 12:00 hours to 28-04-2025 - 16:00 hours
Download	28-04-2025 - 16:00 hours
Last date of Online Submission	28-04-2025 - 16:00 hours

on a tendering portal <https://mahatenders.gov.in/> for above Tender

Tenders are requested to note that tender is being invited through procurement tender documents can be obtained online from Maha e-Tendering Portal: <https://mahatenders.gov.in/> For detailed information regarding the tendering process (if any) refer to above e-Tendering Portal. For any additional information or help for uploading & downloading the e tender, please contact Maha e-tendering service desk at the following address: support@mmmdco.in or call on 020-401002905.

In case of any query/ clarifications, tenderers are requested to contact Mr. Prashant Visoria, Manager (Commercial) at email: mrgc@mmmdco.in Date: 26.03.2025 Place: Mumbai

Managing Director
MMCOL

FORM NO.14
(See Regulation 3(2))
Through Regd. Ad/ Speed Post, a/c, Station, District

DEBTS RECOVERY TRIBUNAL NO.2 AT MUMBAI
Ministry of Finance, Government of India
3rd floor, MTNL Bhavan, Strand Road, Colaba Market, Colaba Mumbai-400 005

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

EXH-08
P.R.NO.06 OF 2024
SICOM LTD
VERSUS
M/S. MURLI INDUSTRIES LTD & ORS

CERTIFICATE DEBTORS TO

Residing at 1418-B, Deshpande Layout, Wardham Nagar-440008.

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PUBLIC NOTICE

Notice is hereby given to the Public that my client Disha Mehul Zaveri has desire to sell

Plot No. 24, 6th Floor, Triok Building, Plot No. 38, Road No. 24, Sion (W), Mumbai-400022

along with Garage. She had

garage from Rushabh Jyotindra Sanghvi, by the registered Gift Deed dated 20/02/2024.

Rushabh Jyotindra Sanghvi had

the said flat & garage from

its garage premises by gift deed dated 07/2018 from 1) Keshavn Chhabildas Sanghvi

and 2) Sangita Jyotindra Sanghvi, Sangita Jyotindra

Sanghvi had obtained right of said flat 1/2 from Jyotindra

Chhabildas Sanghvi by agreement for sale dated

03/03/1998. Kantaben Jyotindra Chhabildas Sanghvi and

Jyotindra Chhabildas Sanghvi acquired right of said flat with its garage premises by

agreement, dated 24/7/1987 from Hirakshmi Sanghvi, Hirakshmi Sanghvi initially the said flat was

purchased by Hirakshmi Sanghvi and Sankhika

Richards jointly from promoters namely Ms. Mehta

Construction with its garage premises by Agreement dated

30/8/1986. Sankhika Richards Sanghvi

initially the said flat was purchased by Hirakshmi

Sanghvi and Sankhika Richards jointly from promoters namely Ms. Mehta

Construction with its garage premises by Agreement dated

30/8/1986. Sankhika Richards Sanghvi initially the said flat was

purchased by Hirakshmi Sanghvi and Sankhika Richards jointly from promoters namely Ms. Mehta

Construction with its garage premises by Agreement dated

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purchased by Hirakshmi Sanghvi and Sankhika Richards jointly from promoters namely Ms. Mehta

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